

ITEM NO.10

COURT NO.2

SECTION XI-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28482/2026

[Arising out of impugned final judgment and order dated 08-07-2026 in WP(PIL) No. 131/2026 passed by the High Court of Kerala at Ernakulam]

VISHNUPRASAD NAIR

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

IA No. 242708/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 242705/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 19-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. P.B Suresh Kumar, Sr. Adv.
Mr. Pranav Krishna, AOR
Mr. Akhil Suresh, Adv.
Mr. S. K Adithyan, Adv.
Mr. Asher Revi Job, Adv.
Mr. Pattathil Pranav Menon, Adv.
Mr. Naduvilaparambil Sebastian, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR